GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT

RAJYA SABHA

STARRED QUESTION NO. 58
TO BE ANSWERED ON 20.12.2017

NATIONAL MINIMUM WAGE

***58. SHRIMATI JAYA BACHCHAN:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government proposes to fix the National Minimum Wage;
(b) if so, the details thereof along with the methodology adopted for the said revision;
(c) whether the methodology of determining the minimum wage is as per any study; and
(d) if so, the details thereof and if not, the logic for fixing the National Minimum Wage?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)

(a) to (d): A statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PART (a) TO (d) OF RAJYA SABHA STARRED QUESTION NO. 58 TO BE ANSWERED ON 20.12.2017 RAISED BY SHRIMATI JAYA BACHCHAN REGARDING NATIONAL MINIMUM WAGE.

(a) to (d): The Code on Wages Bill 2017 has been introduced in Lok Sabha on 10.08.2017 and subsequently, referred to the Parliamentary Standing Committee on Labour. Section 9 of the Code on Wages Bill, 2017 introduces the concept of National Minimum Wage to be fixed by the Central Government. It also provides that Central Government may fix different National Minimum Wage for different States or different geographical areas.

The Central Government before fixing the national minimum wage, may obtain the advice of Central Advisory Board. As per Section 42 of the Code on Wages Bill, 2017, the Central Advisory Board shall consist of representatives of employers & employees besides independent persons.

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